

GOVERNMENT OF INDIA  
MINISTRY OF JAL SHAKTI,  
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1617**  
ANSWERED ON 11.02.2021

**IRREGULARITIES IN POLAVARAM PROJECT**

1617. SHRI Y.S. AVINASH REDDY  
SHRI KANUMURU RAGHU RAMA KRISHNA RAJU

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has taken note of the irregularities in Polavaram Project for Rehabilitation and Resettlement (R&R) activities;
- (b) if so, the details thereof; and
- (c) the steps being taken by the Government to settle the issue at once for all?

**ANSWER**

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI RATTAN LAL KATARIA)

(a) & (b) The works of Rehabilitation and Resettlement (R&R) for Polavaram Irrigation Project (PIP) are being carried out by the Govt. of Andhra Pradesh (GoAP). As reported by GoAP, it has received eleven petitions concerning irregularities in R & R works in PIP. Out of these, six petitions have been forwarded to concerned District Collectors; four petitions to PIP Administration; and balance one petition to Vigilance & Enforcement Department of the State for further necessary action.

(c) GoAP has set up R&R implementation mechanism as below:

- i. District Collector of the concerned District for proposed land acquisition;
- ii. Commissioner (R & R), Andhra Pradesh for supervising formulation of R & R schemes or plans and proper implementation of such schemes or plans; is also the chairman of the State Level Grievance Redressal Cell; &
- iii. A Project Administrator (Ex-Officio Joint Collector) has been assigned to speed up Land Acquisition (LA) & RR works. Further, all officials related with R&R activities for PIP have been brought under single line control of Project Administrator.

Further, in September, 2017, Department of Water Resources, River Development & Ganga Rejuvenation has constituted a Monitoring Committee with Secretary, Ministry of Tribal Affairs as its Chairperson, to oversee the implementation of LA and R&R works. The Committee has met five times since its constitution. This apart, in accordance with the provisions of Section 48 of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act (RFCTLARR) Act, 2013, vide order F.No.26011/ 04/2007-LRD dt.2/3/2015, a National Monitoring Committee under the Chairmanship of Secretary, Department of Land Resources has been constituted to review and monitor the implementation of R&R schemes or plans related to RFCTLARR Act, 2013 and National Rehabilitation and Resettlement policy, 2007.